

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

* * *

Allahabad : Dated this 7th day of December, 1998

Original Application No. 397 of 1996

DISTRICT : VARANASI

CORAM:

Hon'ble Mr. S. Deyal, A.M.

Hon'ble Mr. S.K. Agrawal, J.M.

Ubaidullah Ansari,
S/o Md. Saffiullah,
Helper Khalasi,
R/o Village Islampur,
P.S. Moonghalsarai
Distt. Varanasi.

(Sri PK Kashyap, Advocate)

..... Applicant

Versus

1. Union of India through the
Divisional Railway Manager,
Northern Railway, Allahabad.
2. Asst. Electrical Engineer (IRL),
Northern Railway, Allahabad.
3. Divisional Personnel Officer,
Northern Railway,
Allahabad.

(Sri A.K. Gaur, Advocate)

..... Respondents

ORDER

Hon'ble Mr. S. Deyal, A.M.

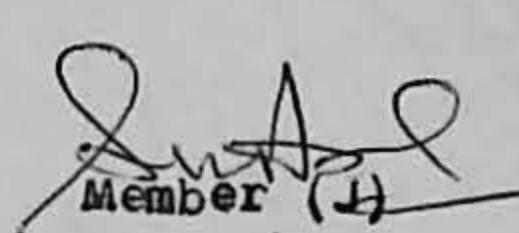
This application under Section 19 of the Administrative Tribunals Act, 1985 has been filed for setting aside charge sheet no. 230RsElect/IRL/MB/16 dated 1-12-1990 and for promotion of the applicant in the higher category of Lineman and above from the date his juniors have been promoted. The applicant also seeks consequential benefits.

2. Learned counsel for both the parties have been heard.
3. Learned counsel for the applicant mentions that he has been exonerated in the inquiry and has also been promoted. The only relief which he now requires is regularisation of the period from 18-5-1985 to 28-8-1990 which was the period of

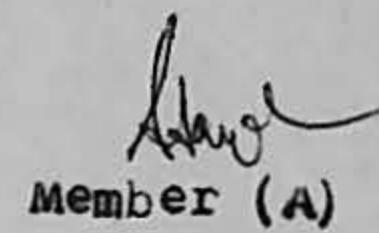
unauthorised absence for which an inquiry was conducted. Learned counsel for the applicant mentions that the applicant has not yet filed any representation on this issue and promotion came after the OA was filed.

2. The applicant may file a representation on this issue before the respondents and the respondents are directed to dispose of it within two months of its receipt by a reasoning and speaking order.

3. No order as to costs.



Member (H)



Member (A)

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